

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 576/(MAH)/2017

CORAM:

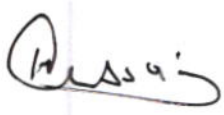
Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017

NAME OF THE PARTIES: Satguru Developers
V/s
Ideal Chemicals (India) P. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
22.	Dhaleen Jumeni i/b XXXXXX Kalpesh Jobhi Assoc.	Advocate for Petitioner	

Rohaan Cama
a/w Ayushi
Anandpara
i/b M/s. Federal
2 Rashmika

Advocate
for
Corporate
Debtor



ORDER

T.C.P. No. 576/I&BC/NCLT/MB/MAH/2016

1. The Learned Representative of the Petitioner is present.
2. The admitted factual position is that the Petition is transferred from the Hon'ble High Court and thereafter the Petitioner has admitted that the requisite Form has not been submitted. So far the requisite Form is not filed ~~but~~ ^{neither} served upon the other side. Since the requisite Form has not been submitted on or before 15.07.2017 as prescribed vide Notification No. 732(E) dated 29.06.2017.

3. Hence this Petition now stood Abated. However, the Petitioner is seeking liberty prescribed as per the 1st Proviso reproduced below :-

" As a consequence the Petition is liable to be rejected, however, worth to reproduce a paragraph from the latest notification dated 29.06.2017 (F. No. 1/0/2015-CL-V) GSR 732(E) as under :-

Provided further that any party or parties to the petitions shall, after the 15th day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code."

4. As a result the Petitioner is granted liberty to file Fresh Petition as prescribed under the Law.
5. The Transfer Petition stood Abated hence disposed of accordingly. Consigned to the Records.

Sd/-

Bhaskara Pantula Mohan

Member (Judicial)

09.11.2017

ah

Sd/-

M.K. Shrawat

Member (Judicial)